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C.A.No. 2121 OF 2001

ITEM No.8

Court No. 1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.5 in Civil Appeal No.2121/2001

HANS RAJ AGARWAL & ANR.

Appellant (s)

VERSUS

CHIEF COMMNR. OF INCOME TAX & ORS.
(For directions)

Respondent (s)

Date : 05/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant (s)

Mr. G. Ramakrishna Prasad, Adv.
Mohd.Wasay Khan, Adv.
Mr. K.C.Sudershan, Adv.
Mr. Jayanth Muthraj, Adv.
for Mr. S. Udaya Kumar Sagar, Adv.

For Respondent (s)
-Intervenor:

Mr. S.S.Rana, Adv.
Mrs. B. Rana, Adv.
for M/s S.S. Rana & Co., Advs.

Mr. S. Ganesh, Sr.Adv.
Mr. Rajiv Tyagi, Adv.
Mr. B.V. Balaram Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

This application is misconceived. It is dismissed.

.SP1

(N. Annapurna)
Court Master

(Shelly Sengupta)
Court Master